

অসম



## ৰাজপত্ৰ

## THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY

প্ৰাপ্ত কৰ্ত্ত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY AUTHORITY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

no sore one serios a NOTIFICATION

first day of January.

The 19th April, 2005

No. LGL.42/2004/68.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

## 948 THE ASSAM GAZETTE, EXTRAORDINARY, APRIL 19, 2005

ASSAM ACT NO. XII OF 2005 (Received the assent of the Governor on 18th April, 2005)

THE ASSAM TAXATION (ON SPECIFIED LAND) (AMENDMENT) ACT, 2005

AN

ACT

to amend the Assam Taxation (On Specified Lands) (Amendment) Act, 2004.

Preamble.

Whereas it is expident to amend the Assam Assam Act Taxation (On Specified Lands) (Amendment) Act, XXVI of 2004, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows:-

extent and commencement.

- Short title, 1. (1) This Act may be called the Assam Taxation (On Specified lands) (Amendment) Act, 2005.
  - (2) It shall have to like extent as the principal Act.
  - (3) It shall come into force at once.

Amendment of section 1.

- 2. In the principal Act, in section 1, in sub-section (3), for the existing provisions, the following shall be substituted, namely:-
  - "(3) It shall be deemed to have come into force on the first day of January, 2005".

to bededouty dered at tomeyor entite the same M. A. HAQUE, amose A Secretary to the Govt. of Assam, Legislative Department, Dispur.

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